IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP No. 158(ND)/2017

IN THE MATTER OF:

M/s Arora Buildwell Pvt. Ltd. and Shri Deepak Arora and Smt Neetu Arora

.....Petitioners

v.

ROC

.....Respondent

SECTION: Under Section 252 of the Companies Act

Order delivered on 07.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (Judicial)

For the Applicant / Petitioner:

Mr. Gursat Singh, Adv.

For the Respondent

For the ROC

Mr. Manish Raj, Company Prosecutor

For the Income Tax Deptt. :

Ms. Lakshmi Gurung, Standing Counsel

Order

A request has been made for passover, which cannot be accepted as one of us [Mr. R. Varadharajan, Member (Judicial)] has single Bench hearing as well. Therefore, the matter is adjourned to 16th January, 2018.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

R. VARADHARAJAN Member (Judicial)

07.12.2017 V.Sethi